

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 131/TT/2020

Date: 7.9.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for Revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: 400 kV D/C Kota-Merta Transmission line (ckt-I and II) along with associated bays under system strengthening I South West part of Northern Grid (Part-A) Transmission System in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 24.9.2020:-

2014-19 period

- a) Please confirm that there has not been any decapitalization of asset other than 50 MVAR Line reactor as mentioned in the instant Petition. In case of decapitalization of assets details to be furnished in Form 10B. Further, please also provide the exact date of decapitalization, audited detailed cost related to decommissioning, transportation, shifting and assembly of the decommissioned elements/equipment.
- b) Provide the minutes and documentary evidence of relevant OCC meeting of NRPC related to approval for decommissioning of abovementioned 50 MVAR Line Reactor at Merta and installed at Kota
- c) Petitioner is further required to confirm that no previously undischarged liability is pending in the petition since no add cap has been claimed for this period.

2019-24 period

- a) Confirmation whether any 'previously recognized liabilities' remain to be discharged for 2019-24 period, since no add cap has been claimed for this period.
 - b) Confirm if all assets are currently in use and if there has been any decapitalization. In case of decapitalization of assets details to be furnished in Form 10B.
 - c) Please provide Form 13 (Break up of Initial Spares).
 - d) Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)